

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 904  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2018**

**COTPA, 2003**

**904. SHRI PARVESH SAHIB SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details and reasons regarding the withdrawal of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2015;
- (b) whether the Government has received any proposals to reintroduce the Bill and if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a): Considering the fact that India was in the process of acceding the Protocol to Eliminate Illicit Trade in Tobacco Products under Article 15 of the WHO-FCTC which might necessitate more amendments in the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 for implementation of various articles of the Protocol, the Amendment Bill, 2015 was withdrawn with a view to bring in a more comprehensive amendment legislation.

(b) & (c): No such proposal has been received.